



(applicant)

Ms. Sadhana Sandhu, In-person  
 Mr. Mohammad Usman Siddiqui, Adv.  
 Mrs. Anil Katiyar, Adv.  
 Mr. Sushil Kumar, Adv.  
 Mr. Bhanu Pratap Gupta, Adv.  
 Mr. Sheo Kumar Gupta, Adv.  
 Mr. Hooda, Adv.  
 Mr. Tabrej Alam, Adv.  
 Ms. Aisha Siddiqui, Adv.  
 Ms. Sakeena Kidwai, Adv.  
 Ms. Purnima Jauhari, Adv.

Mr Tushar Bakshi, AOR

Mr. Vikas Singh, Sr. Adv.  
 Mr. Vinay Kumar Garg, Sr. Adv.  
 Dr. Abhishek Atrey, AOR  
 Mr. Neeraj Kumar Sharma, Adv.  
 Mr. Umesh Babu Chaurasia, Adv.  
 Mr. Arun Kumar Mishra, Adv.  
 Ms. Ambika Atrey, Adv.  
 Ms. Priyanka Sharma, Adv.  
 Mr. Prahil Sharma, Adv.

Mr. Vikas Singh, Sr. Adv.  
 Mr. Sunil Kumar Verma, AOR  
 Mr. S.R. Sharma, Adv.  
 Mr. C.P. Rajwar, Adv.  
 Mr. Pramod Kumar, Adv.  
 Ms. Mukta Sharma, Adv.  
 Mr. Shailendra Tiwari, Adv.  
 Mr. V.K. Shukla, Adv.  
 Mr. B.S. Rajesh Agarjit, Adv.  
 Mr. J.K. Chawla, Adv.  
 Ms. Rashmi Sinha, Adv.  
 Mr. R.K. Dhillon, Adv.  
 Mr. Tarun Rana, Adv.  
 Mr. Mritunjay Singh, Adv  
 Mr. Mithilesh Kumar Singh, Adv  
 Mr. Amit Singh, Adv.

M/S. Pratap And Co., AOR

Mr. Dhruv Dewan, Adv.  
 Mr. Rohan Batra, AOR  
 Mr. Dhruv Sethi, Adv.  
 Ms. Chandni Ghatak, Adv.

Mr. M.A. Chinnasamy, AOR

Mr. Sibho Sankar Mishra, AOR

**Applicant-in-person****Ms. Shashi Kiran, AOR****UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The order of this Court dated 3 September 2021 has remained to be implemented since the draft agreement between the Supreme Court Bar Association Multi-State Cooperative Group Housing Society, Supreme Towers Apartments Ownership Association and Purvanchal Construction Works Private Limited has not been executed.
- 2 Previously, this Court had requested Hon'ble Ms Justice Gita Mittal, former Chief Justice of the High Court of Jammu & Kashmir and Ladakh to intervene in the matter and to submit a report after ascertaining the view of the members of the Society on the work of repair. In order to bring finality, we would request Hon'ble Ms Justice Gita Mittal to convene a meeting of the parties to the proposed agreement so that the terms can be finalized. The agreement shall be executed within two weeks of the finalization of terms, as directed by the order of this Court dated 3 September 2021. The Secretary, SCBA has already been authorized by the previous order dated 3 September 2021. The fees and expenses payable for the work which has been assigned to Hon'ble Ms Justice Gita Mittal shall presently be borne by Purvanchal Construction Works Private Limited.
- 3 List the Contempt Petition along with Miscellaneous Applications on 22 April 2022.

**(SANJAY KUMAR-I)  
AR-CUM-PS****(SAROJ KUMARI GAUR)  
COURT MASTER**